CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT (PA) MADE ON OCTOBER 5, 2006 TO THE SHAREHOLDERS OF

CHOICE INTERNATIONAL LIMITED (CIL/TARGET COMPANY)

Regd. Office: 624, Corporate Park, Nirmal Lifestyles, L.B.S. Marg,
Mulund (West), Mumbai 400 080
Tel. No. (022) 3291 9024 Fax No. (022) 2562 8290, E-mail ID: choiceinternational@vsnl.net

Attention of Shareholders/beneficial owners holding Shares in dematerialized form, is invited to the Public Announcement made on October 5, 2006. The following changes may, please, be noted and acted accordingly.

1. **The Schedule of activity is revised as follows:**

Activity	Original	Revised
Public Announcement (PA)	Thursday, October 05, 2006	Thursday, October 05, 2006
Corrigendum to PA		Thursday, January 11, 2007
Specified date	Friday, October 27, 2006	Friday, October 27, 2006
Last date for a competitive bid	Thursday, October 26, 2006	Thursday, October 26, 2006
Letter of Offer to be posted to shareholders	Wednesday, November 15, 2006	Saturday, January 13, 2007
Date of opening of the Offer	Wednesday, November 22, 2006	Thursday, January 18, 2007
Last date for withdrawing acceptance from the Offer	Wednesday, December 06, 2006	Thursday, February 1, 2007
Date of closing of the Offer	Monday, December 11, 2006	Tuesday, February 6, 2007
Last date for revising the Offer price/ number of shares.	Thursday, November 30, 2006	Wednesday, January 24, 2007
Last date of communicating rejection/ acceptance and payment of consideration for applications accepted	Tuesday, December 26, 2006	Wednesday, February 21, 2007

2. During the offer period, i.e from date of signing the Share Purchase Agreement till completion of all formalities relating to the Offer and certification by the Merchant Banker, the nominees of the Acquirer shall not be entitled to be appointed on the Board of Directors of the Target Company.
3. The Acquirer agrees and undertake that they shall comply with the RBI requirement (the Target Company being an NBFC) of making a public announcement as spelt out in RBI Circulars DNBS (PD) CC No. 11/02.01/99-2000 dated November 15, 1999, paragraph A(5) (iii) Of Circular DNBS (PD) CC No. 12/02.01/99-2000 dated January 13, 2000 and paragraph 2(ii) of Circular DNBS (PD) CC No. 63/02.02/2005-06 and circular DNBS (PD) CC No. 81/03.02.02/2006-07 wherein a public announcement at least 30 days prior to the actual date of transfer of Shares /change in management is made mandatory. The Acquirer also undertake that they shall transfer the Shares being acquired through the Share Purchase Agreement and Shares received in the Open Offer and join the Board of Directors of the Target Company/take control of the Target Company only after complying with the requirement of making a public announcement as set out therein and also only after elapse of at least 30 days from the actual date of making the public announcement as required under the RBI circulars.
4. **Compliance with Clause 40A of the Listing Agreement**: The acquisition of 20 % of the voting capital of CILL under this Offer together with the Equity Shares being acquired by the Acquirers under the Agreement will not result in public Shareholding falling below the level required for continued Listing and hence continued listing will be ensured. In the event of further acquisition by the Acquirers during the Offer period and if consequent to such acquisition, the public holding falls below the level required for continued listing, then Acquirers will comply with the relevant provisions of Clause 40A of the listing agreement in this regard, within the time limits stipulated therein.
5. There has not been any change in promoters of TBL since incorporation
6. The Acquirer has not acquired Shares of the Target Company, in the past.
7. Smt. Kamlesh Goyal, Wholetime Director of CIL is not related to Shri. Hansraj Goyal, the promoters of TBL.
8. The promoters of the Target Company has not complied with Reg. 7(1A) for sales made and SEBI may initiate suitable action in terms of the Regulations and provisions of SEBI Act
9. The address, telephone and fax number of the Manager to the Offer has changed and is as given below:

ISSUED BY MANAGER TO THE OFFER

FEDEX SECURITIES LIMITED

FEDEX SECURITIES LIMITED
SEBI Regn. No. INM 000010163
3rd Floor, Jay Chambers, Service Road,
Adj. Western Express Highway, Vile Parle (East), Mumbai 400 057
Tel. Nos. (022) 26136460 /61, Fax No. (022) 2618 6966,
E-Mail ID: fedex@vsnl.com
Contact Person : Shri. R. Ramakrishnan

On behalf of
The Acquirer

Tenet Bio-Pharma Pvt. Ltd.

Registered Office: 596, Kailash Path, Devi Nagar, New Sanganer Road, Jaipur -302019
Tel No (0141) 3228992, Fax No. (0141) 2703482, E Mail Id: tnetbio@rediffmail.com

Place : Mumbai
Date : January 9, 2007